

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION**

Rajya Sabha

STARRED QUESTION NO. : 7

TO BE ANSWERED ON THE 25th November 2024

**FLIGHT SERVICES AND FARE POLICY FOR THE NORTH
EASTERN STATES**

7. SHRI MAHARAJA SANAJAOBA LEISHEMBA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of daily/weekly flight services operating in the Delhi-Imphal sector via Guwahati/Kolkata;**
- (b) the existing policies for the fixation of air fare in the country or sectors;**
- (c) whether there is any concessional rate applicable for flyers to and fro from North Eastern States specially from Manipur; and**
- (d) whether it will be possible for these people to travel by air under a special fare category in view of the existing situation in Manipur people, due to insecurity of travelling by road, are compelled to travel only by air?**

ANSWER

Minister of CIVIL AVIATION (Shri Kinjarapu Rammohan Naidu)

(a) to (d) A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 7 FOR REPLY ON 25.11.2024 REGARDING FLIGHT SERVICES AND FARE POLICY FOR THE NORTH EASTERN STATES ASKED BY SHRI MAHARAJA SANAJAOBA LEISHEMBA

(a) The details of flight services on Delhi-Imphal sector are given as under:

- 1. Delhi-Imphal direct: one daily flight operated by Indigo**
- 2. Delhi-Imphal via Guwahati: one daily flight operated by Indigo and one daily flight by Air India Express**

(b) With the repeal of Air Corporation Act in March 1994, the process of airfare approval by Government has been dispensed with. Under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services require to establish tariff having regard to all relevant factors, including cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. The airfare established by the airline are dynamic in nature and follow the principle of demand & supply. Airlines are free to charge reasonable air fares as per their operation viabilities subject to compliance to the above said rule.

(c) & (d) There is no such provision available with regard to concessional rate and special fare category to and from North-Eastern States including from Manipur.
